

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) Yes, Sir.

(b) It is difficult to indicate now precisely when a final decision is likely to be taken, as the matter requires detailed examination.

Sugar

1266. { Shri P. C. Borooah:
Shri D. N. Tiwary:

Will the Minister of Food and Agriculture be pleased to state:

(a) the extent of sugar stocks available per lakh of population in each State;

(b) whether sugar supply position in Assam has given rise to acute scarcity conditions; and

(c) if so, the steps taken to augment the supplies?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Stocks are held by factories in producing States. These are distributed on arrival in consuming areas. It is not possible to estimate Statewise availability of stocks of sugar per lakh of population.

(b) and (c). Some shortage of sugar was recently reported in Assam as a result of difficulty in movement due to operational restrictions imposed by the Railways. Approximately 5,000 tonnes of sugar have been despatched largely by special trains during the last two weeks. 1250 tonnes of sugar have also been released from the local factory.

Prices of Agricultural Commodities

1267. **Shri P. R. Patel:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether farmers' organisations are being consulted by the Agricultural Prices Commission to justly fix the minimum and remunerable prices

of different agricultural commodities; and

(b) if not, the reasons therefor?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) The Agricultural Prices Commission has been authorised to devise its own procedures. The Commission has just begun its work, and it is hoped that it would evolve procedures which would enable it to consult, among others, representatives of farmers in making its recommendations.

(b) Does not arise.

Import of Insecticides

1268. { Shri Jashvant Mehta:
Shri Narasimha Reddy:

Will the Minister of Food and Agriculture be pleased to state:

(a) the percentage of total acreage of land under plough in different States covered by spraying insecticides for plant protection for different crops during the last year; and

(b) the quantity of insecticides imported during the same period?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah Nawaz Khan): (a) Approximately 10 per cent of cultivated area was covered with plant protection measures, during the last year. It will take some time to collect the statistics.

(b) About 8,200 tons of insecticides were imported during the same period.

12 hrs.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE.

REPORTED CONCENTRATION OF EAST
PAKISTAN RIFLES ON WEST BENGAL
BORDER

Shrimati Renu Chakravarty (Barackpore): I call the attention of the

[Shrimati Renu Chakravartty]

Minister of External Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

The reported concentration of two new battalions of East Pakistan Rifles on the borders of Beru Bari in West Bengal and the reported occupation of 600 acres of Indian territory by Pakistan in that area.

The Minister of External Affairs (Shri Swaran Singh): The West Bengal Government have received a report from their District officials in Jalpaiguri that on the morning of 3rd March, 1965, about 15 members of the East Pakistan Rifles trespassed into the land of one Kartik Paharia at Village Kajal Dighi, Paranigram, P.S. Kotwali, District Jalpaiguri, and threatened the Indian national while he was working on his plot of land. On 4th March, 1965, the East Pakistan Rifles personnel again trespassed into the land of Kartik Paharia but when they sighted the Indian Border Police, they crossed the border and retreated to East Pakistan.

2. On the afternoon of 8th March, once again, an East Pakistan Rifles patrol party intruded about 100 yards into Indian territory, but, as on the 4th March, the Pakistani personnel withdrew when they saw an Indian patrol party in the area.

3. The area into which these intrusions took place is adjacent to Berubari Union No. 12 which was the subject of an agreement between the Prime Ministers of India and Pakistan in 1958. The area is not demarcated and until recently it was covered with a thick jungle. A dispute has arisen over the reclamation and cultivation of land in this area by Kartik Paharia and his people. Some Pakistan nationals from across the border laid claim to this land and tried to interfere with the normal activities of Kartik Paharia and his friends. The

area and the land over which this dispute arose has been in the possession of Indian nationals.

4. In view of the attempted encroachment by Pakistani nationals in this area, the West Bengal Border police have been reinforced there. It is learnt that the East Pakistan Rifles have also grouped themselves on East Pakistan territory, facing the land of Kartik Paharia. The Border Police of the two sides are facing each other across a distance of few hundred yards.

5. The West Bengal Government have confirmed that no part of Indian territory in this area is under the occupation of the East Pakistan Rifles or of other Pakistan nationals. On 13th March 1965, the Government of West Bengal lodged a protest with the Government of East Pakistan for illegal intrusion into Indian territory by personnel of the East Pakistan Rifles and interference by them in the normal agricultural activities of Kartik Paharia. They have also protested against the concentration of East Pakistan Rifles on the border facing the land of Kartik Paharia and the digging of some trenches by the East Pakistan Rifles in this area. The Divisional Commissioner and the Deputy Inspector-General of Police have visited the site. Adequate precautions have been taken to deal with any further intrusions and for the security of Kartik Paharia.

Shrimati Renu Chakravartty: In view of the fact that Berubari Union No. 12 was the object of an agreement between the late Prime Minister and the Pakistan authorities for handing over this part of the territory to them and that this was stopped because the High Court had given an award against it and the Government has not been able to proceed with it, may I know whether the Government is aware that Pakistan has categorically stated that they are not bound by the judgments of the Supreme Court and other court authorities in India, and

therefore their intention is to get hold of this Berubari territory? In the circumstances, may I know whether it is not the duty of the Central Government to enforce by military our possession of this area on which there have been four or five intrusions from March 3 till March 13, and where the police on either side are facing each other across trenches 500 yards apart.

Shri Swaran Singh: There are two points mentioned by the hon. Member. About the second part, I have explained the position that there was an attempt at intrusion, but that was repulsed. Adequate steps have been taken to prevent any further intrusion.

About the first part, on the question of the agreement over Berubari enclave and the subsequent litigation, that is a matter which has been agitated more than once and has been explained by Government on many occasions. There is an agreement between the two Governments, between the Prime Ministers, and there is this legal complication, but our effort should be to preserve the *status quo* till an appointed date as mentioned in the agreement has been agreed upon.

Shrimati Renu Chakravartty: My question was not that.

Mr. Speaker: Would the Government maintain possession of the territory, which is Indian, and use all force so that the *status quo* is retained?

Shri Swaran Singh: Yes, Sir. That is the *status quo*.

Shrimati Renu Chakravartty: May I just put a specific question to him? The specific question is this. After the award of the courts in India preventing the handing over of Berubari to Pakistan, may I know whether Government proposes to stop handing over this area and to protect it as a part of Indian territory which cannot be handed over to Pakistan?

Shri Swaran Singh: On the legal question I would like to look up the facts again. I am not quite familiar as to what was the actual decision which has been referred to by the hon. Member. The agreement is there.

Shrimati Renu Chakravartty: He is the Minister of External Affairs, and he should know.

Shri Hari Vishnu Kamath (Hoshangabad): The Minister is expected to know.

Mr. Speaker: The question is whether the territory that was to be handed over to Pakistan in pursuance of that agreement shall remain with us till that decision is given or something enforced, or whether that territory is intended to be handed over to them in spite of the decision of the High Court.

Shri Swaran Singh: You may recall that as a result of the agreement there were certain territories or certain areas which were to come over to India and there were certain other enclaves and certain other parts which were to go over to Pakistan. Government's intention was to honour this agreement and that intention still continues. About the legal thing that had been mentioned by the hon. lady Member, if there is a decision certainly that decision is binding upon the Government.

Shrimati Renu Chakravartty: It has come in all the papers. The Minister of External Affairs should know it.

Mr. Speaker: Shri P. C. Barman.

Shri Hari Vishnu Kamath: Sir, on a point of order. The hon. Minister's answer borders on contempt of the High Court, of the Supreme Court. With all his advisers and big secretariat, he says that he has not been able to study the decision of the Supreme Court. What is this Government coming to?

Mr. Speaker: There is no point of order. Shri P. C. Barman . . . (*Interruptions*).

Shri P. C. Barman (Cooch-Behar): May I know the names of places where the armed police forces sent by the West Bengal Government to the affected area had been posted?

Shri Swaran Singh: No, Sir; I will not like to give that information.

Shri Hem Barua (Gauhati): Does he know the name of those places?

Shrimati Renu Chakravartty: It has come in all the papers. Why should he keep it secret?

Mr. Speaker: Shri Rameshwar Tanti.

Shri Rameshwar Tanti (Sikar): The supplementary which I wanted to put had been answered. (Interruptions.)

Shri Hem Barua: Does the Minister know where Berubari is?

श्री यशपाल सिंह (कुराना): क्या सरकार ने कभी इस बात पर खयाल किया है कि जो दो बैटैलियन्स कायम हुईं, ये ऊपर से उड़ कर तो नहीं आ गई थीं, बल्कि उन की तैयारी में चार छः महीने लगे हैं? क्या सरकार को कोई ऐसी रिपोर्ट मिली है कि कब से यह तैयारी हो रही थी और किस दिन ये एक्सिस्टेंस में आईं ?

श्री स्वर्ण सिंह : मैं ने दो बैटैलियन्स का जिक्र नहीं किया । मैं ने हाउस को जो बाकफ़ियत दी है, अगर माननीय सदस्य उस को बढेंगे, तो उस में दो बैटैलियन्स की चर्चा नहीं है—सवाल में जरूर था, लेकिन जवाब में नहीं है ।

Shri P. Venkatasubbaiah (Adoni): May I know whether we may come to the conclusion that the Government has failed to satisfy the Pakistan Government about the desirability of retaining this area in view of the judgment of the High Court, that has recently led to the confrontation of Pakistani rifles and if that is so, what other steps are proposed to be taken

to work out a settlement at the ambassadorial level?

Shrimati Renu Chakravartty: We cannot give it over; why should we give it over now.

Shri Swaran Singh: I have made the position clear. So long as the legal difficulty is not got over, the Government of India cannot transfer and will not transfer that area.

Shri Hari Vishnu Kamath: You should have said that long ago.

Shri S. M. Banerjee (Kanpur): It is seen from the statement of the hon. Minister that the Pakistani Armed forces are concentrated within 200 yards of our territory. Previously also when the survey work was going on they snatched away certain documents from our personnel. In view of the provocative actions of Pakistan, may I know from the Minister of External Affairs or the Prime Minister whether they will revise their decision and will not hand over the territory, wrongly promised before?

Mr. Speaker: He has answered it.

Shri S. M. Banerjee: He has not answered that. He said that in view of the legal difficulty. My question is about the provocative actions of Pakistan.

Mr. Speaker: Whether they should revise their agreement—is a matter of policy which cannot be answered in a question which is meant only to get clarification.

Shri S. M. Banerjee: I want to know whether they will revise their decision.

Mr. Speaker: Order, order. Now that he has given the suggestion, they might consider it, but it cannot be answered in the course of a supplementary.

Shri S. M. Banerjee: They have given 600 acres of land to Pakistan. We do not know what has happened.

Mr. Speaker: There is nothing new now.

Shri S. M. Banerjee: Sir, so much time and energy have been spent in respect of the Calling Attention Notice, and if this is the kind of reply. . .

Mr. Speaker: Can I ask them to revise the decision?

Shri S. M. Banerjee: Are you satisfied with this reply, Sir?

Mr. Speaker: Order, order. Shri Kachhavaia.

श्री हुकम चन्द कछवाय (देवास) : मैं जानना चाहता हूँ कि बेरूबाड़ी, कच्छ, काश्मीर और बंगाल में पाकिस्तानियों ने कितनी जमीन पर कब्जा किया हुआ है। चूँकि इस सीमा विवाद का कोई विशेष सम्बन्ध विदेश मंत्री से नहीं है अतः मैं प्रधान मंत्री जी से पूछना चाहता हूँ कि क्या इस विषय को सुरक्षा मंत्री को देने का उनका कोई विचार है। जब यह मामला पत्र व्यवहार से नहीं सुलझता, और हम बहुत दिनों से पत्र व्यवहार करते चले आ रहे हैं, आये दिन शत्रु हमारी भूमि पर कब्जा करता है तब क्या इस के लिए कोई सैनिक कार्रवाई करने का विचार किया जा रहा है ?

श्री स्वर्ण सिंह : इस का मैं क्या जवाब दूँ। गवर्नमेंट सारी एक है। इसमें किसी को खास तौर से जिम्मेदार करने की कोई बात नहीं है। माननीय सदस्य सवाल मुझ से पूछते हैं और जवाब मैं दे रहा हूँ। मैं कहूँगा कि भले ही हमें कोई चीजें अच्छी न लगे, लेकिन इस कदर धबरा कर फोरन सैनिक कार्रवाई की बात करना ठीक नहीं है।

श्री हुकम चन्द कछवाय : मैं ने प्रधान मंत्री से पूछा था कि क्या वह यह मामला सुरक्षा मंत्री के अधीन देने वाले हैं ?

अध्यक्ष महोदय : वह कहते हैं कि नहीं देने वाले हैं।

श्री हुकम चन्द कछवाय : उन्होंने कहा कि हम कई दिनों से प्रयत्न कर रहे हैं पत्र व्यवहार से. . . .

अध्यक्ष महोदय : उन्होंने जवाब दे दिया।

श्री हुकम चन्द कछवाय : मैं बड़ी नम्रता से

अध्यक्ष महोदय : मैं भी बड़ी नम्रता से निवेदन करता हूँ कि जब जवाब आ गया है तो खिद पर ही न बढ़े चले जायें। मैं भी आप से उतनी ही नम्रता से निवेदन करता हूँ कि जवाब आ गया। उन का इरादा इस को सुरक्षा मंत्रालय के हवाले करने का नहीं है। उन्होंने यह कह दिया है। अब और क्या चाहते हैं।

श्री हुकम चन्द कछवाय : पिछले सत्तरह सालों से मामला उलझा हुआ है।

अध्यक्ष महोदय : आप चाहते हैं कि इन सवालों के जरिये आप गवर्नमेंट को मजबूर करें कि वह अपनी पालिसी बदल दें। मैं उन से जवाब ले सकता हूँ न कि पालिसी बदलने के लिए मजबूर कर सकता हूँ।

श्री हुकम चन्द कछवाय : प्रधान मंत्री इसका उत्तर दें। मैं उन से इस सम्बन्ध में पूछना चाहता हूँ। इस का सुरक्षा मंत्रालय से अधिक सम्बन्ध है।

Shri Daji (Indore): As the hon. Minister has pleaded ignorance of the High Court ruling—leaving it aside, since he is eating his own words—has the Government of India communicated the so-called legal difficulty—that is the word which he has used—faced by India about Berubari to Pakistan and has the Government of Pakistan set any reply thereto?

Shri Swaran Singh: The Government of Pakistan is aware of this legal difficulty. The Government of Pakistan continues to take the view that this difficulty is a matter for the Government of India to solve and they continue to insist that these are obligations under the agreement which should be implemented.

Shri Daji: My question has not been replied. I asked a specific question: did the Government of India convey it to the Pakistan Government and did the Pakistan Government convey anything back. The reply is that the Pakistan Government is aware of it. I do not know how they are aware. The newspaper reports are otherwise. My question is specific: did the Government of India write to the Government of Pakistan about the situation following this legal difficulty and was there any reply from the Government of Pakistan to the Government of India. I do not want to listen to what the Government of Pakistan is aware of. (*Interruption*).

Mr. Speaker: Order, order. We have to listen to each other. Why should he not listen, when the Government says that Pakistan is pressing this claim and says that in spite of the decision of the judiciary it is the concern of the Indian Government? They want that agreement to be enforced. Where is the necessity to ask whether they have written to them or sent any communication?

Shri Daji: Did the Government of India communicate it to them? That is very important, Sir.

Mr. Speaker: What is the communication? I am rather surprised.

Shri Swaran Singh: We have informed the Pakistan Government by a written note about this legal difficulty.

Shri Daji: He could have said it earlier.

श्री नवल प्रभाकर (दिल्ली—करोलबाग): माननीय मंत्री महोदय ने अपने विवरण पत्र में बतलाया है कि एक विरोध पत्र भेजा गया। तो मैं जानना चाहता हूँ कि क्या उस विरोध पत्र का कोई उत्तर आ गया है। यदि आ गया है तो वह क्या है।

श्री स्वर्ण सिंह : पता नहीं कौन से विरोध पत्र का जिक्र माननीय सदस्य कर रहे हैं। मैं ने इस में कई चीजों का जिक्र किया है।

Shri S. M. Banerjee: What is this answer, Sir?

Shri Daji: He has referred to the *Virod patra*.

श्री नवल प्रभाकर : मंत्री महोदय ने अपने उत्तर में यह कहा था कि पश्चिमी बंगाल सरकार ने एक कड़ा विरोध पत्र भेजा है। मैं जानना चाहता हूँ कि इस विरोध पत्र का कोई उत्तर आ गया है या नहीं। अगर आ गया है तो वह क्या है।

Shri Swaran Singh: Sir, I have already said that the West Bengal Government have protested against the concentration of East Pakistan Rifles to the Government of East Pakistan. As a result of that the Divisional Commissioner and the Deputy Inspector-General of Police have visited the site. I have no information if any reply has been received by the West Bengal Government. To my knowledge no reply has yet been received.

Shri C. K. Bhattacharyya (Raiganj): The hon. Minister yesterday saw the High Commissioner of Pakistan over these things. What was the view that he presented to the Pakistan High Commissioner on this question? Did he demand a remedy and what answer did he get from him?

Shri Swaran Singh: I did not see the High Commissioner of Pakistan on this issue yesterday.

श्री श्रीकार लाल बोरवा (कोटा): मैं जानना चाहूंगा कि 10 फरवरी से अब तक कितनी दफे इस का उल्लंघन किया गया, कितनी दफे उन्होंने छापे मारे और उन में कितने आदमी मरे हैं। कितना नुकसान हुआ बेरू-बाड़ी में। वह सब कुछ कहते हैं लेकिन इसके बारे में कुछ नहीं बतलाते।

श्री स्वर्ण सिंह: इस की मैं ने चर्चा इस बयान में की है। कोई नुकसान नहीं हुआ और न कोई आदमी मरा है।

अध्यक्ष महोदय: माननीय सदस्य बगैर जवाब सुने ही इस कदर नाराज हो जाते हैं। वह कहते हैं कि न कोई आदमी मरा और न कोई नुकसान हुआ। अब आ गया आप का जवाब या नहीं?

श्री श्रीकार लाल बोरवा: नहीं आया। चार आदमी मरे हैं और 10 फरवरी के बाद 6 छापे मारे गये हैं।

अध्यक्ष महोदय: अगर मंत्री महोदय कह दें कि 4 आदमी मरे तो जवाब है और अगर कह दें कोई मरा नहीं तो वह जवाब नहीं है।

श्री श्रीकार लाल बोरवा: वह गलत है?

12.48 hrs.

PAPERS LAID ON THE TABLE

CERTIFIED ACCOUNTS OF THE KHADI AND VILLAGE INDUSTRIES COMMISSION TOGETHER WITH THE AUDIT REPORT

The Minister of Law and Social Security (Shri A. K. Sen): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) Certified Accounts of the Khadi and Village Industries Commission for the year 1962-63, together with the Audit Report thereon, under sub-section (4) of section 23 of the

Khadi and Village Industries Commission Act, 1956.

- (ii) Statement explaining the reasons for delay in laying the paper at (i) above.

[Placed in Library, see No. LT-3998/65].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955 AND THE ANNUAL REPORT AND ACCOUNTS OF THE CENTRAL WAREHOUSING CORPORATION.

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shah-nawaz Khan): Sir, on behalf of Shri D. R. Chavan, I beg to lay on the Table:—

- (i) a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (a) The Orissa Rice Procurement (Levy) Third Amendment Order, 1965, published in Notification No. G.S.R. 387 dated the 4th March, 1965.
 - (b) The Indian Jowar (Prohibition of Use in Manufacture of Starch) Order 1965, published in Notification No. G.S.R. 389, dated the 6th March, 1965.

[Placed in Library, see No. Lt-3999/65].

- (ii) Annual Report and Accounts of the Central Warehousing Corporation for the year 1963-64 along with the Audit Report thereon under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962

[Placed in Library, see No. Lt-4000/65].